

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 49 of 2015, 93 of 2014, & 94 of 2014

Dated: 7th October, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava &
Ms. Anuska Arora

Counsel for the Respondent(s) : Mr. C.K. Rai &
Mr. Paramhans for R-1
Mr. Buddy A. Ranganadhan &
Mr. Raunak Jain for R-2

ORDER

In Appeal Nos. 49 of 2015, 93 of 2014 & 94 of 2014 arguments on behalf of the appellants have been concluded. Thereafter, Mr. Buddy A. Ranganadhan assisted by Mr. Ranauk Jain, learned counsel for the respondent no.2 and Mr. C.K. Rai, learned counsel for the respondent no.1 have also finished their arguments.

Thus, arguments of the parties are concluded.

Judgment is reserved.

Ms. Superna Shrivastava, learned counsel for the appellant has also filed Written Submissions. There is no Written Submissions filed on behalf of the respondent no.2. It is pointed out by Mr. C.K. Rai, learned counsel for the respondent no.1 that he has filed reply in the shape of Written Submissions on behalf of the State Commission.

(I. J. Kapoor)
Technical Member
rkt/mk

(Justice Surendra Kumar)
Judicial Member